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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 17<sup>th</sup> March, 2026.*

*Uploaded on: 18<sup>th</sup> March, 2026.*

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**W.P.(C) 1313/2026**

ASHOK KUMAR VERMA AND ORS.

.....Petitioners

Through: Mr. Vipin Kumar, Mr. Kailash Kr. Jha,  
Mr. Anjani Kr Mishra, Ms. Pralika  
Chakraborty, Mr. Fareeduddin & Ms.  
Srejal Mishra, Advs. (M: 9671520024)

versus

COMMISSIONER OF POLICE AND ORS

.....Respondents

Through: Ms. Shakun Sudha Shukla (SPC)  
along with Ms Aashna Mehra and Mr.  
Dhananjay Tiwari, Advs. (M:  
9910039449)  
Mr. Tarveen Singh Nanda, Standing  
Counsel with Mr. Gaurav Aggarwal,  
Adv. for DCB.  
Ms. Vaishali Gupta and Mr. Siddharth  
Arora, Advs. for R-7. (M:  
8076720913)

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE MADHU JAIN**

**Prathiba M. Singh, J. (Oral)**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioners under Article 226 of the Constitution of India, *inter alia*, seeking an appropriate writ directing the Respondents to allow Petitioners to peacefully vend at their vending sites located within the Delhi Cantonment Board area.
3. The Petitioners claim to be vendors in the Delhi Cantonment Board Area.
4. The brief background of the present case is that, Petitioners have placed



reliance upon the ‘*Minutes of meeting*’ dated 2<sup>nd</sup> April, 2025 pertaining to the meeting held on 21st March, 2025 by the Town Vending Committee (*hereinafter*, ‘TVC’), Delhi Cantonment Board. In the said meeting, it was decided by the TVC that 235 vendors were the authorised vendors and they would be allowed to vend and would not be evicted from the Delhi Cantonment Board area.

5. Provisional Certificates of Vending (*hereinafter*, ‘CoV’) were issued to the 235 vendors on 10th May, 2025 including the Petitioners. However, sometime in November to December 2025, the Petitioners allege that they are being harassed by the police officials and concerned Delhi cantonment Board officials. They were evicted by the concerned police officials and were not allowed to vend from their vending sites.

6. Pursuant thereto, the Petitioners then filed *W.P (C)10113/2025* titled ‘*Ravi Kumar & Ors. v. Commissioner of Police & Ors.*’, in view of the fact that the concerned officials of the Delhi Police had taken away their goods and wares. This culminated into the order dated 15<sup>th</sup> October, 2025 which reads as under:

*“1 We have perused the Status Report filed by the police authority, who had seized goods of petitioners, who were vending with a Certificate of Vending ('COV') issued by the Town Vending Committee (TVC), Delhi Cantonment Board.*

*2 Though an objection is raised by police authority that the COVs are only provisional and tenure mentioned therein has already expired, a resolution passed by TVC, placed on record by Delhi Cantonment Board, speaks of extension of the same to which even police authority is a party.*

*3. Status Report filed by the police authority speaks of serious difficulties faced by them in managing*



and manoeuvring the traffic.

4. We are sensitive to the difficulties narrated in the Status Report; however, there are ways and means for dealing with such difficulties.

5. In such an eventuality, it was open for the concerned Deputy Commissioner of Police ('DCP') to request TVC either to relocate the petitioners or cancel the provisional COVs. This recourse was not taken till this date; however, a shortcut method is adopted of seizing goods of vendors/petitioners.

6. In response to the Court's query, it is assured that petitioners, whose goods have been seized, can appear in the office of the concerned SHO tomorrow, i.e. 16th October 2025, at 11:00 am and on priority basis, their goods shall be released without levying any penalty/fine.

7. This statement is coming on instruction and the same is accepted.

**8. We further permit the concerned DCP to move a request before TVC as regards relocation of petitioners or that of cancellation of COVs. If any such request is made within 72 hours from today with the TVC, the TVC shall upon hearing petitioners, shall pass appropriate order of relocation or cancellation. The same is permitted to be placed on record and an affidavit be filed by the TVC to that effect.**

**9. In the meantime, we direct that the petitioners be permitted to vend in accordance with the COVs; however, it shall be open for the respondent/police authority to regulate the traffic and other issues without seizing the goods of petitioners.**

10. An assurance has been made by counsel appearing for petitioners that the terms and conditions of the provisional COVs, shall be strictly adhered to. Same is taken on record.

11. Petitioners have undertaken to appear before the Chief Executive Officer ('CEO'), TVC, on 28th



October 2025.

12. List before this Court for further consideration on 17th December 2025, the date already fixed.

13. Order be uploaded on the website of this Court.”

7. Thereafter, another meeting was held by the TVC, dated 30th October, 2025 – the decisions taken therein were captured in ‘Minutes of Meeting’ dated 3<sup>rd</sup> November, 2025. The relevant portion of the ‘Minutes of the meeting’ reads as under:

*“The TVC resolved that the vendors, identified in the survey published on 26.07.2024 and 23.08.2024, will continue to vend in their respective areas as per the terms and conditions of the vending certificate till the next date of meeting. In the meanwhile, the vendors are specifically directed to adhere to the instruction of the police authorities. **It is open for the police authorities to take action along with the Revenue Department of Delhi Cantonment Board against the unauthorized vendors, functional within the territorial limit of Delhi Cantonment, in accordance with law, who have not been identified in the survey published on 26.07.2024 and 23.08.2024. Once the vending plan is approved and recommended by the TVC, the same shall be placed before the Delhi Cantonment Board for its approval.**”*

*Once the vending plan is approved and recommended by the TVC/, the same shall be placed before the Delhi Cantonment Board for its approval.”*

8. The case of the Petitioners is that the Petitioners are continuously being disturbed in vending their wares.

9. On 30<sup>th</sup> January, 2026, the Court had heard Id. Counsels for the parties and notice was issued to the Respondents and the status report was called for. In addition, Id. Counsel for the Delhi Cantonment Board was directed to place



on record the ‘*Minutes of Meeting*’ dated 15th January, 2026.

10. Today, Id. Counsel for the Delhi Cantonment Board has placed on record the ‘*Minutes of Meeting*’ dated 15th January, 2026.

11. The relevant portion of the ‘*Minutes of Meeting*’ dated 15th January, 2026 is as under:

*“(8) The TVC further resolved that the holder of temporary vending certificate shall not be evicted from the vending site till the finalization of vending zones and issuance of vending certificate. However, if there is any violation by these vendors then process should be initiated to cancel the temporary vending certificate.”*

As per the above Minutes, the TVC has decided not to evict the Petitioners till the vending zones are finalised, so long as they adhere to the terms of the temporary vending certificates.

12. In view of the above, the prayer sought by the Petitioners stands satisfied. The Petitioners shall peacefully vend as per terms and conditions of the CoV.

13. If there is any violation by the Petitioners, the TVC is at liberty to take action in accordance with law.

14. The petition is disposed of in the above terms. Pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH  
JUDGE**

**MADHU JAIN  
JUDGE**

**MARCH 17, 2026/dk/sm**